

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 250 of 2024 & I.A No. 118/2024**

**IN THE MATTER OF:**

Sudesh Prakash Sabbarwal

.....Applicant

Versus

Union of India & ORS

.....Respondent

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Through

*P. Kalra*

PUJA KALRA  
STANDING COUNSEL, MCD  
38/5, BASEMENT, EAST PATEL NAGAR  
NEW DELHI  
MOBILE: 9312539323  
EMAIL:- pujakalra09@gmail.com

NEW DELHI  
DATED 17/07/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 250 of 2024 & I.A No. 118/2024

**IN THE MATTER OF:**

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**STATUS REPORT ON BEHALF OF THE MCD IN  
CONTINUATION TO THE ACTION TAKEN REPORT  
SUBMITTED IN COMPLIANCE OF THE ORDER DATED  
14.10.2024 PASSED BY THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI.**

**MOST RESPECTFULLY SHOWETH:**

That the present original application has been filed by the applicant before Hon'ble NGT, Principal Bench, ND, with the grievance regarding removal of dhalao/garbage dump situated about 30.00 M away from Gate No. 6 of AIIMS, New Delhi and is a major source of Air-Pollution. Last date of hearing in the matter was on 20.03.2025.

That it is to submit that the dhalao near Ring Road in South Extension Part-I is in existence for more than 30 years is about 180 M away from Gate No. 6 of AIIMS in opposite side of AIIMS and other side of Ring Road in South Extension-I, and is being used for Collection of Municipal Solid Waste/Street Sweeping Waste of the nearby congested areas of A, B, C, D, E, F & H blocks of South Extension Part-I, Amrit Nagar, Arya Nagar Basti, D-Block Mandir, C-Block Housing Society, South Extension Part-I market and Kotla Mubarakpur Market. No MSW from the AIIMS is coming to this dhalao. Door to door collection of MSW is being done as per MSW Rules

2016 from each household every day with the help of DDSIL Auto Tippers of the capacity of 1.75 cum and about 18-20 rickshaws of private waste collectors integrated with DDSIL. So far the dhalao in question is concern, it caters the abovementioned areas and an approximate quantity of 12.00 - 14.00 M.T. of MSW is being collected and removed from this point by MTS vehicles of the capacity of 8-10MT per trip, through 2-3 trips per day as per requirement. After the collection of MSW at this site, wet waste suitable for making compost is being segregated and transfer to the nearest compost pit sites of MCD in Defence Colony and Captain Gaur Marg, recyclable waste is being given to recyclers for its reuse and rest of the waste is transfer to the Waste To Energy (WTE) Plant of MCD in Okhla.

The nearest FCTS from this dhalao is about 1.5 KM away in Bapu Park, Kotla Mubarak Pur and the garbage of this dhalao cannot be diverted to the nearest FCTS due to reason that there is heavy traffic on this route and shifting of garbage to be present FCTS would cause congestion, which is 1.50 km away. It is also to specify that there is already huge load of quantum of garbage collection at the present FCTS site in Papu Park KMP, on daily basis.

In compliance of the directions given by DPCC after the inspection of the said dhalao on 08.10.2024, a work order was issued to the agency M/s Komal Kumar Roy vide WO no. EE (EMS) Central Zone/SYS/2024-25/03 dated 14.02.2025 (copy annexed as **Annexure – “A”**) for the work of improvement/renovation of the dhalao amounting to Rs. 13.49Lacs comprising of the following works of improvement to dhalao.

1. Providing gate at the dhalao site.
2. Providing roof structure of GI sheet.
3. Increasing the dhalao area by amalgamation the part area of the SI office adjoining to this dhalao, to streamline the smooth collection of MSW at this site by providing more numbers of garbage bins.
4. Providing CC payment of flooring and ramp etc.
5. Providing tile work etc.
6. Painting and white washing.
7. Other miscellaneous works.

That the agency M/s Komal Kumar Roy did not execute the work inspite of issuance of various notices and personal hearing. Hence the contract of the work awarded to agency has been closed and his earnest money/ performance guarantee has been forfeited after approval of the Competent Authority (copy annexed as **Annexure – “B”**)

That after closing of the contract with the agency M/s Komal Kumar Roy, the tender for work has been re-called vide NIT no. EE (EMS) Central Zone/TC/25-26/04 dated 15.07.2025 (copy annexed as **Annexure – “C”**) which is due to open on 22.07.2025. The work shall be started after the award of the work to the new agency and shall be completed within 45 days after the stipulated date of the start of the work.

That with regard to collection and regular lifting of garbage in order to maintain good sanitation and hygienic condition along with proper operation and maintenance of the dhalao near ring road in South Extension Part-I, M/s DDSIL has been directed vide this office letter no. EE (EMS) CNZ/MCD/2025-26/170 dated 10.07.2025. Copy annexed as **Annexure – “D”**.

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That the construction of FCTS is not possible at this site, as this dhalao is existing on part of the covered Khushak Nallah coming from AIIMS side. It is also to specify that there is no other suitable MCD land available for construction of the FCTS in place of this dhalao.

That after the formation of the Standing Committee, work for Primary & Secondary Collection & Transportation of MSW under jurisdiction of Central Zone has been awarded to M/s J S Enviro Services Pvt. Ltd. vide LoA no. EE (EMS) CNZ/MCD/2025-26/164 dated 08.07.2025 (copy annexed as **Annexure – “E”**). The agency will start deploying the resources/machinery shortly.

That further all required steps taken up by MCD to improve MSW collection and transportation services in South Extension Part-I and adjoining area already submitted before Hon'ble NGT, are being taken up by MCD in true letter and spirit.

That that this dhalao is being maintained in good sanitary condition and it is assured that every possible effort shall be made by the department to maintain this dhalao in good sanitary and hygienic condition, as per the provisions of the Solid Waste Management Rules, 2016.

  
EE (EMS) CNZ  
SUNNY CHOUDHARY  
EE (EMS)/CNZ

## ANNEXURE-A



MUNICIPAL CORPORATION OF DELHI OFFICE  
OF EXECUTIVE ENGINEER  
EE(EMS) Central Zone

WO No: EE(EMS) Central Zone/SYS/2024-2025/3 Dated: 14-02-2025

Agency: Mr. Kunal Kumar Roy MB No.  
A-22, Deep Enclave, Part-1, Gall No 1, Vikas Nagar, N.  
D-47

Name Of Work: Improvement/renovation of Dhala near H No. T-4B, In HDSI-1, Ward No 147, Central Zone

FTC No.: 2025/XL-V-A-(II)/CR-02/EMS/CNZ/02

Tender Amount: 1309323

Percentage Rate: 20.99% Below

Contractual Amount: 1034496/-

Time Of Completion: 45 Days

Head Of Account: XL-V-A-(II)

Earnest Money: 26186.46

Tender No.: 03/01

NIT NO: 03

Remark: The work is being ALR Case hence 50% test check by EE and 100%

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complied by the contractor. Total Quantity of Cement -  
Note. Expenditure will not exceed to Rs 1034496/-

Copy To.

1. S.E (GC) for Information alongwith copy of Schedule & Justification
2. SE ( ) for kind Information Please
3. A.E Concerned for Information and necessary action
4. Acti ( ) with account IIIa
5. Copy to Mpl. Council for Ward
6. D.C.A ( )
7. Office Copy

(Lokesh Kumar Meena)

EE(EMS) Central Zone

2/14/25 8:39:06AM

Page: 1 of 1

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TRUE COPY

ANNEXURE-B

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**MUNICIPAL CORPORATION OF DELHI**  
**OFFICE OF THE EXECUTIVE ENGINEER (EMS)/CENTRAL ZONE**  
**5<sup>TH</sup> FLOOR, ZONAL OFFICE BUILDING**  
**JAL VIHAR, LAJPAT NAGAR, NEW DELHI-110024**



**No.:** D/EE (EMS)/CNZ/2025-26/178

**Dated:** 15-07-2025

**To,**  
**M/s Komal Kumar Roy**  
**R/o A-22, Deep Enclave Part-I**  
**Gali No. 1, Vikas Nagar,**  
**New Delhi-110043**

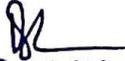
**Subject:** Improvement/renovation of Dhalao near H. No. F-48 in NDSE-I Ward No. 147, Central Zone.

The above mentioned work was awarded to you vide work order No. EE (EMS) Central Zone/SYS/2024-25/03 dated 14-02-2025 with stipulated time of completion of 45 days. The work was not started at site even after the laps of 05 months. Show Cause Notice under clause-2 was issued vide letter dated 27-03-2025, but no response was received. Further, opportunity for personal hearing was also given in which it was submitted by your good self that you will start the work from 30-04-2025.

All the efforts made by this division are in vain & no work was taken up at site. Keeping in view the importance of the work as the same is being monitored by NGT, the work has been closed after due approval of the competent authority alongwith forfeiture of earnest money & performance guarantee (as per availability).

Further, I, in exercise of the powers conferred on me, for and on behalf of the Commissioner, MCD, hereby give you show cause within 7 days to my satisfaction, why the disciplinary action should not be taken against you under clause 23 of the contract enlistment rules/ instruction. Please note that in case no cause is shown by you within the stipulated period or the cause shown is not to my satisfaction, I shall take such action against you as are contemplated under clause-23 of the enlistment rules.

  
EE(EMS)CNZ

  
TRUE COPY

ANNEXURE-C 7



**Municipal Corporation of Delhi**  
Office of the Executive Engineer, (EMS) Central Zone Division

NIT No. EE (EMS) Central Zone/TC/25-26/04

Dated: 15-07-2025

**NOTICE INVITING TENDER**

Document Download/Sale Start Date  
Bid Submission Closing Date  
Opening Date

15-07-2025

22-07-2025 03:00 PM

22-07-2025 03:05 PM

FOR ONLINE TENDERING TIME TABLE PLEASE REFER <https://etenders.gov.in/e procure/app>. Sealed percentage/item rate open tenders are invited for the following works by the MCD. As per circular No. AO/Engg. (HQ)/MCD/G-IV/D-1251 dated 30.12.2021, the enlisted contractor of the Municipal Corporation Delhi as well as all contractors already registered with CPWD, State PWDs and Urban Local Bodies having valid registration, GST certificate, bank details, PAN will be allowed to tender for the amount as per category of contractors given in enlistment rules of MCD, subject to the conditions that they are neither blacklisted nor debarred at the time of purchase of tenders. However, the enlistment rules of MCD will be applicable "mutatis-mutandis" on the outside contractors, i.e. the outside registered contractors can only participate as per the category fixed in enlistment rules of MCD.

Tender will be received as per time table and will be opened at 03:05 PM on 22-07-2025 website <https://etenders.gov.in/e procure/app> by EE (EMS) Central Zone Division. Validity of rates will be 5 months from the date of opening of NIT.

1	Name of work	Improvement/renovation of Dhalao near H. No. F-48 in NDSE-I Ward No. 147, Central Zone.
2	Tender Amount (in Rs.)	Rs.13,09,323/-
3	Estimated Amount	Rs.16,08,500/-
4	Earnest Money	Rs.32,200/-
5	Time Of Completion	45 days
6	Tender Fee	Rs.590/-
7	Head of Account	XL-V-A-I

Conditions given in the printed NIT form A-32, chapter 9 of the Municipal accounts code part I will hold good. The contractors will have to give a declaration about the name of their relatives employed in MCD along with each tender.

Bidding documents can be downloaded from the website <https://etenders.gov.in/e procure/app>. Tender fee as well as EMD is made through e-payment gateway only. Latest circulars/office orders are to be followed along with general conditions of contract for Municipal Corporation Delhi works and shall be part of agreement. Any conditional tender is liable to be rejected. Department reserves the right to reject any tender without assigning any reason whatsoever.

- i) All contractors already registered with MCD, and also outside contractors from CPWD, State PWDs and Urban Local bodies having valid registration, GST certificate, bank details, PAN, plant capacity and their authorized signatory document will also be uploaded on e-procurement website. For authorized signatory should have valid power of attorney in favour of authorized signatory executed by the competent person of firm or resolution etc. must be uploaded on website.
- ii) Necessary deduction shall be made in the bills towards GST Act as applicable on works and noting extra shall be reimbursable on this account.
- iii) Office order No. D/167/EE (P) III/06 dated 11.12.06 regarding deletion of Arbitration clause from clauses of the contract and circular No. 471/EE (P) III date 22.02.06 regarding recovery of labour cess will be applicable.
- iv) General specification, General conditions, all special conditions & additional conditions are applicable these may be seen in the office of undersigned.
- v) The circular vide No. PSC/777/2008 dt. 01.10.08 regarding Modalities for timely execution of project will be applicable & binding to the contractor.
- vi) Circular No. DCA/Engg./2011/387 dt. 13.10.11 regarding execution of contract agreement will be applicable.
- vii) Condition/provision for the procurement of the Steel & Cement as circulated vide D/EE (P-I)-SDMC/2013-14/83 dated 16.05.13 will be applicable. The circular vide no.D-77/SE (P)/EE (P)-I/SDMC/2014-15 dated 25.08.14 regarding use of Portland Pozzolana Cement (PPC) in RCC structures will also be applicable.
- viii) In all the development works an area of size 1.0 mtr. around the tree, coming at the proposed site of works, shall compulsorily be left kaccha.
- ix) The contractor shall quote their rate upto two decimals only. In case, the contractor quotes his rate in three or more decimals, such tender will be outrightly rejected.
- x) In case quoted lowest rates in respect of two or more agencies are same, the methods/means such as negotiation individually, draw of lots etc. will be adopted.
- xi) Circular/office order issued by MCD from time to time upto date of receipt of tender will be applicable and contract conditions/rules/directions/clauses of the contract etc will stand modified to the extent as is mentioned in that/those circular/office orders/above mentioned circular/ office

TRUE COPY



**Municipal Corporation of Delhi**  
Office of the Executive Engineer (DEMS), Central Zone  
Room no. 510, Zonal Office Bldg, Lajpat Nagar-I, Delhi-110024  
Email: - eeemsenz@gmail.com

No. EE (EMS)/CNZ/MCD/2025-26/ 10Dated: - 10/07/2025

To,  
The Chief Executive Officer,  
M/s Dakshin Dilli Swachh Initiatives Limited  
217-A Ground Floor, Okhla Phase-III,  
New Delhi-110020

**Subject: -** Collection and transportation of Municipal Solid Waste, Street Sweeping waste, Green waste and Construction and Demolition waste in Central Zone of MCD (Erstwhile SDMC). (Letter of intent no- EE (EMS)/SZ/2015/533 dated 21.09.2015).

**Sub Head: -** Regarding operation and maintenance of the dhalao near Ring Road in South Extension Part-I, New Delhi, with reference to the matter Sudesh Prakash Sabharwal (Applicant) Vs Union of India & Ors. (Respondents) vide O.A no. 118/2024, before Hon'ble NGT, Principal Bench.

Sir,

Above subject matter is pending before the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi vide O.A no. 118/2024 subjected as Sudesh Prakash Sabharwal (Applicant) Vs Union of India & Ors. (Respondents) related to the operation and maintenance of the dhalaos near Ring Road in South Extension Part-I, New Delhi in Central Zone. The garbage of the nearby adjoining area of South Extension Market and Kotla Mubarakpur is being collected and lifted by M/s DDSIL from this site on regular basis.

Being M/s DDSIL (Concessionaire) is responsible for operation and maintenance of the above mentioned dhalao in the area of South Extension falling in Central Zone, therefore you are directed to:-

- To collect and lift the garbage from this SCP on daily basis and maintain this dhalao neat & clean round the clock in good sanitary and hygienic condition.
- Adjoining area within 15 meter radius be also kept neat & clean always.
- Collected garbage at the dhalao should be lifted at least once daily basis or more than once whenever required without fail and there should not be any back log of the garbage.
- Disinfectant should be spread at site on regular basis, so that there should be no foul smell.
- Ensure Zero Waste time at the dhalao every day.
- Maintain sufficient number of garbage bins at site in proportion to the quantity of garbage collected at site and all garbage bins should be in good working condition and be washed/painted frequently as per terms and conditions of the contract.
- Garbage should not be spread on ground at any point of time.
- Segregated Municipal Solid Waste be collected at site and wet waste be diverted to the nearby waste composting unit of MCD and recyclable dry waste to the authorized recyclers for its proper recycling.
- Over all sanitary condition of the dhalao should be well maintained always.
- Sufficient number of bin guide be available at site, so that the collected garbage at site be managed and handled in tidy condition always.
- Proper view cutter be placed, so that garbage is not directly visible to the public.

In view of above, you are directed to take necessary action on the above mentioned points under intimation to this office and maintain smooth collection and regular lifting of garbage in good sanitation and hygienic condition at the above mentioned secondary garbage collection site in South Extension, Part-I, Central Zone, failing which appropriate action as per terms & condition of the contract shall be taken against M/s DDSIL.

Copy to:-

1. CE (DEMS) CNZ, for kind information
2. DC/CNZ, for kind information
3. SE (DEMS) CNZ, for kind information
4. AE/JE's (EMS) CNZ, to pursue
5. Office copy

-34  
EE (EMS) CNZ

TRUE COPY

EE (EMS) CNZ



Municipal Corporation of Delhi  
Office of the Executive Engineer (DEMS), Central Zone  
Room no. 510, Zonal Office Bldg, Lajpat Nagar-I, Delhi-110024  
Email: - eecemsenz@gmail.com



No. EE (EMS)/CNZ/MCD/2025-26/ 164

Dated:-08.07.2025

LETTER OF AWARD

To,

M/s J S Enviro Services Pvt. Ltd.  
A-46, Top Floor, Street No. 14, Pratap Nagar  
Mayur Vihar Phase-I, New Delhi-110091  
Email:- acc.jsenviro@gmail.com  
kumar.jiban@gmail.com

Subject: Primary and Secondary Collection & Transportation of Municipal solid Waste under jurisdiction of Central Zone.

Reference: - NIT No. EE (EMS)Central Zone /TC/2025-26/1 Dated 03.04.2025.

Dear Sir/Madam,

This to inform that your Bid submitted against Tender ID No. 2025\_MCD\_231988\_1 dated 03.04.2025, for the above mentioned work has been accepted on behalf of Competent Authority at a total contractual amount of Rs. 27,31,05,000/- (Rupees Twenty Seven Crore Thirty One Lac and Five Thousand only), at your negotiated rate i.e. Rs. 1445 per MT (inclusive of all applicable Taxes) excluding GST/Service Tax as per the terms & conditions mentioned in the tender amount.

You are requested to:

- 1) Submit the Performance Security/Bank Guarantee within 15 days from the issue of this letter, in accordance with the tender conditions.
- 2) Execute the agreement on non-judicial stamp paper of appropriate value within 7 days.
- 3) Mobilize the necessary resources and commence the work within 7 days from the issue of this letter.

Please treat this Letter of Acceptance as Notice to proceed with the work in accordance with general conditions of the contract.

This Award is being issued in-anticipation of signing of the formal agreement. All terms & condition of the Tender Document shall remain binding.

Yours faithfully,

  
(Sunny Choudhary)  
Executive Engineer (EMS)  
Central Zone

  
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